

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No. 6584/Del/2019  
Assessment year 2015-16**

Refex Energy (Rajasthan) Pvt. Ltd., 304, 3 <sup>rd</sup> Floor, Bhanot Corner, Pamposh Enclave GK-I, New Delhi-110048 (PAN: AAECR5511Q)	vs	Income Tax officer, Ward - 21(2), New Delhi.
(Appellant)		(Respondent)

**Appellant by: Shri Manish Kumar Jha, Advocate  
Respondent by: Shri Jagdish Singh, Sr. DR**

**Date of hearing : 14.12.2020**

**Date of pronouncement : 14.12.2020**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax(A)-38, New Delhi dated 16.07.2019 and pertains to assessment year 2015-16.

2. The learned counsel for the assessee, vide letter dated 09.12.2020 received through email, has requested for withdrawal of the appeal filed by the

assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 14<sup>th</sup> December, 2020.

**Sd/-**

**(AMIT SHUKLA)  
JUDICIAL MEMBER**

**Sd/-**

**( G.S. PANNU )  
VICE PRESIDENT**

**‘GS’**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar